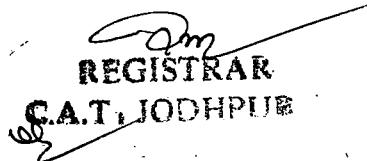


I/4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 69 OF 2004
Applicant(s) Smt. Vijay Laxmi Respondent(s) (10) Zecos
Advocate for Applicant(s) Mr. J.K. Misra Advocate for Respondent(s)
Mr. B. Khan

Notes of the Registry	Orders of the Tribunal
	<p><u>22/3/04</u> Mr. B. Khan called for the applicant register put up in Court for admission on <u>22.3.04</u> as per Court Slip</p>
	<p> REGISTRAR C.A.T., JODHPUR</p>
<p><u>R</u> Regd. & Cpy to order with return copy send to Respo no 1234, Indra and 100 20 103 dt. <u>23-3-04</u></p> <p> <u>R/C</u> <u>Patwardhan</u> <u>23/3/04</u></p>	<p><u>22/3/04</u> Mr. B. Khan along with Mr. J.K. Misra, Advocates, present for the applicant. Heard the learned advocates. After hearing for some time, it was submitted that applicant may be permitted to file submit a representation to the competent authority against the impugned order and allow to avail this remedy. The request on behalf of applicant seems to be very fair and he is right in doing so since the transfer made in the interest of administration is the prerogative of the executives. In this view of the matter, the applicant may prefer a representation as requested on behalf of her and it is expected that the respondents would examine and decide the same as expeditiously as possible. The OA stands disposed of accordingly in limine.</p> <p><u>...</u></p> <p>(G.R. Patwardhan) Adm. Member</p> <p><u>J.K. Kaushik</u> (J.K. Kaushik) Judl. Member</p> <p><u>R 2/04 Cpy to order Served</u> <u>104</u> <u>12/3/04</u></p>

Part II and III destroyed
in my presence on 23/10/13
under the supervision of
section officer (J) as per
order dated 18/10/13.

D.K. Shrivastava
Section officer (Record) 23.10.2013